

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-16497 -JK (LD ) of 2023**

**DATED:- 05 - 12 - 2023**

Sanction is hereby accorded to the appointment of Officer's of Power Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government,

No:- LAW-OIC/32/2023

Dated:- 05 - 12 - 2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

*Reayz Ali Bhat*  
05-12-23

( Reayz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 16497-JK(LD) of 2023 dated 05.12.2023

S.No.	Title of the Case	OIC
1	- WP (C) No. 1649/2022 in SWP No. 1954/2017 titled Mohammad Akbar Dar Vs Union Territory of Jammu and Kashmir and Others.	Sh. Azhar Amin Mattu I/c Executive Engineer in Generation Division LJHP Baramulla,
2	Arbitration Petition No. 8/2023 titled M/s Shah and co Vs J&K Power Development Corporation through its Managing Director Exhibition Ground, Srinagar and Ors.	Sh. Shabir Ahmad AE (Technical Officer to Executive Engineer CMD USHP-II

*Reyaz*